



* **HIGH COURT OF DELHI : NEW DELHI**

+ **ITA No. 1237 of 2006**

Judgment reserved on: July 16, 2007

% Judgment delivered on: August 27, 2007

The Commissioner of Income Tax
Delhi-I, New Delhi

...Appellant

Through Mrs. Prem Lata Bansal with
Ms. Sonia Mathur, Advocates

Versus

M/s Bansal Strips (P) Ltd.
42, Rajasthani Udyog Nagar
G.T. Karnal Road
Delhi-110033

...Respondent

Through Mr. Ajay Vohra with Ms. Kavita Jha,
Advocates

Coram:

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE V.B. GUPTA

1. Whether the Reporters of local papers may
be allowed to see the judgment? Yes
2. To be referred to Reporter or not? Not necessary



3. Whether the judgment should be reported
in the Digest?

Not necessary

MADAN B. LOKUR, J.

The two questions urged in ITA No.1117 of 2006 arise in
this appeal also.

For orders, see ITA No.1117 of 2006.

Madan B. Lokur, J

August 27, 2007

ncg

V.B. Gupta, J

Certified that the corrected
copy of the judgment has
been transmitted in the main
Server.